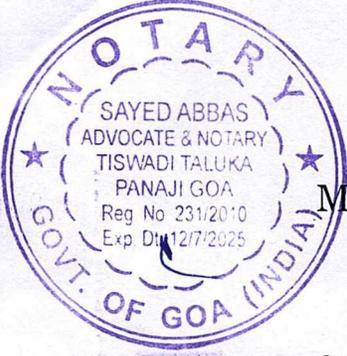


BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.



Original Application No.: 06/2023 (WZ)

Mrs. Patricia Pinto & Ors. ... Applicants

V/s

State of Goa & Ors. ... Respondents

**ADDITIONAL AFFIDAVIT OF
RESPONDENT NO. 7.**

MAY IT PLEASE THE TRIBUNAL:-

I, Shri Harish Adkonkar, Managing Director of the Respondent no. 7 above named, major of age, Indian National, having office at 7th and 9th Floor, EDC Building, Dr. Atmaram Borkar Road, Panaji, Goa, do hereby on solemn affirmation state and submit as under:-

1. The Respondent No. 7 craves leave to file the present affidavit in terms of the direction of this Hon'ble Tribunal in para 11 of the Order dated 04/12/2023 passed in the above application.
2. I say that the Respondent no. 7 has filed affidavit-in-reply dated 25/03/2023. Alongwith the said affidavit, the Respondent no. 7 has placed on record

letter bearing no. LKS/GSIDC/MANDОВI PROMENADE/2023/100 dated 23/03/2023 alongwith Annexure I dated 23/03/2023 of LKS INDIA PVT. LTD. addressed to the Respondent no. 7 (at Exhibit D Pg. 300 of the paper book). LKS INDIA PVT. LTD. vide the said letter had on 23/03/2023 certified the area of the promenade to be 30,926 sq. mts. and the area of the bridge to be 348 sq. mts. and collective area of the entire project to be 31,324 sq. mts.

3. I say that the said letter was addressed by the Consultant LKS INDIA PVT. LTD. to the Respondent no. 7 giving the areas. The said letter dated 23/03/2023 was relied by the Respondent no. 7 before this Hon'ble Tribunal, to support the case of the Respondent that the subject project was classified as B-2 category project under EIA notification of 2006. I crave leave to rely on para 7 of the affidavit in reply dated 25/03/2023. I say that the said document was neither addressed to the Respondent no. 2 nor placed to the Respondent no.

2.



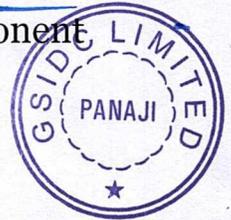
4. I say that the permission granted by the Respondent no. 2 to the Respondent no. 7 is dated 28/04/2022.

I say that the said letter came into existence on 23/03/2023, as such , was not before the Respondent No. 2 at the time of consideration of the application filed by the Respondent No. 7, for permission.

5. I say that the contents of paras 1 to 4 are true to my knowledge and based on records maintained by the Respondent no. 7 to which I have access.

Solemnly affirmed on this
22nd day of January, 2024.

Deponent



Solemnly affirmed before me by
Shri / ~~Smt.~~ Harish Adkani

who has been identified by
Pat. Card.
whom I personally know

Reg. No. 662/2024 dated: 22/01/2024

SAYED ABBAS
Advocate & Notary
Tiswadi/Taluka
Panaji, Goa 403001
Reg. No.231/2010